

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT - 1

ITEM No.131

IA/255(AHM)2021 in CP(IB) 503 of 2019

Order under Section Section 14,17,'60(5) IBC,2016

IN THE MATTER OF:

Arpan Maheshkumar Shah

.....Applicant

V/s

Dhirendra Hansraj Singh & Ors

.....Respondent

Order delivered on .09/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Nihar Thakore, Advocate for Mr. Salil
Thakore, Advocate

For the Respondent

:

ORDER

Learned counsel for the RP submitted that Hon'ble Supreme Court has passed the order to maintain the status quo as far as the assets of the Corporate Debtor are concerned. Hence matter stands adjourned to 04.05.2022.



**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**